

MR. SPEAKER : He is an hon. Member. And that is my duty as servant of the House.

- (vii) Resumption of production in paper plant of Rameshwar Nagar Unit of Ashoka Paper Mills Ltd, Darbhanga

SHRI BHOGENDRA JHA (Madhubani) : Sir, the Rameshwar Nagar Unit of the Ashoka Paper Mills Ltd., was established at Darbhanga in Bihar for making both pulp and paper with imported plants. Later the pulp making plant was shifted to Assam disregarding the public opinion and vital interests of the area and the State of Bihar. Now, for the last more than two years, even the paper plant is closed, captive power plant is paralysed and the employees are facing starvation. Even the proposal for a pulp plant out of rags and captive power unit is not being implemented. Thus the country is losing production of valuable paper the employees their wages and the backward area of North Bihar the advantage of functioning of an important industrial unit. Repeated questions in Parliament have not taken the matter any further. There was complete Bandh at Darbhanga on the 24th July, 1984 and 55 persons were arrested for organising this peaceful Bandh.

I, therefore, urge upon the Minister of Industry to take immediate steps for resumption of production in the Paper Plant, installation of rag-pulp plant and captive power units, to ensure regular production and to ensure immediate payment of all arrears to the employees of the Paper Mill.

12 37 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

- (viii) Need to reconsider the decision banning strikes by coal mine workers

SHRI BASUDEB ACHARIA (Bankura) : Sir, the essential Services Maintenance Act has been imposed to ban all strikes under the Coal India Ltd. This

will lead to further alienation of the working class from the Government. While Coal India is refusing to even call the Joint Bipartite Committee for the Coal Industry to sort out the issues, this ban would hurt the coal miners who are working in most dangerous and difficult conditions and they have raised coal production nearly 120 tonnes in Coal India alone. In fact, not a single meeting of JBCCI had been called so far. This is said to be a violation of clause 10.1 of National Coal Wage Agreement III which was signed on November, 11, 1983. A large number of clauses of National Coal Wage Agreement III in respect of welfare of coal workers had not been implemented. And thus coal workers working under the Coal India Ltd., had to go on strike on 4th and 5th June, 1984 and the workers are now planning for indefinite strike in Coal India Ltd.

I urge upon the Government to intervene so that the situation is defused in a vital industrial sector of our country.

- (ix) Ensuring availability of note-books and text-books to students at control rates and ban on donation's for admission in schools

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : माननीय उपाध्यक्ष जी, मैं आपके माध्यम से माननीय शिक्षा मंत्री जी का ध्यान देश के सभी प्रांतों में पढ़ रहे विद्यार्थियों की अत्यंत दयनीय परिस्थिति की ओर ले जाना चाहता हूँ। विद्यार्थियों के सामने नये सत्र में प्रवेश की समस्या है। साथ ही आज किताबों, कापियों का भी देश में काफी अभाव हो गया है। सस्ते मूल्य का कागज उपलब्ध करा कर कापियों के निर्माण की तो व्यवस्था है किन्तु इस व्यवस्था में व्यापक भ्रष्टाचार फैल गया है। परिणाम-स्वरूप किताब और कापियों की बनावटी कमी आ गई है।